

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**THURSDAY, THE NINETEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT APPEAL NO: 1402 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 22-11-2024 in W.P No. 32744 of 2024 on the file of the High Court.

Between:

1. A. Ramesh Reddy, S/o. Late Niranjan Reddy, Age. 48 Years, Occ. Agriculture,
2. A. Gopal Reddy, S/o. Late Niranjan Reddy, Aged about 50 Years, Occ. Agriculture,
3. Smt. A. Madhavi, W/o. A. Ramesh Reddy, Aged about 42 Years, Occ. Agriculture,
4. Smt. A. Rajitha, W/o. A. Gopal Reddy, Aged about 45 Years, Occ. Agriculture,
5. K. Gopal Reddy, S/o. K. Linga Reddy, Aged about 55 Years, Occ. Agriculture,
6. K. Bhaskar Reddy, S/o. K. Chinna Reddy, Aged about 32 Years, Occ. Agriculture,

All are R/o. Deshitikyala Village, Nagarkurnool Mandal and District.

...APPELLANTS

AND

1. Edudodla Rajitha, W/o. Tirupathi Reddy, Aged about 55 Years, Occ. Agriculture, R/o. Deshitikyala Village, Nagarkurnool Mandal and District.
2. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
3. The District Collector, Nagarkurnool District, At Nagarkurnool Town and District.
4. The Tahsildar and Joint Sub-Registrar, Nagarkurnool Mandal, At Nagarkurnool Town, Nagarkurnool District.
5. The Mandal Surveyor, Tahsil Office, Nagarkurnool Mandal, At Nagarkurnool Town, Nagarkurnool District.

...RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders dated 22.11.2024 passed by His Lordship Mr. Justice C.V. Bhasker Reddy in W.P. No. 32744/2024 on the file of this Hon'ble Court.

Counsel for the Appellant: SRI VIJAY B.PAROPAKARI

Counsel for the Respondent No.1: SRI C.BUCHI REDDY

**Counsel for the Respondent No.2 to 5: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1402 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vijay B.Paropkari, learned counsel for the appellants.

Mr. C.Buchi Reddy, learned counsel for the respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.2 to 5.

2. In this intra court appeal, the appellants have assailed the validity of the order dated 22.11.2024 passed in W.P.No.32744 of 2024.

3. Admittedly, the appellants are not parties to the order dated 22.11.2024 passed by the learned Single Judge. The aforesaid order therefore does not bind the appellants.

4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**², the appellants have the remedy of review available before the learned Single Judge.

5. Therefore, the writ appeal is disposed of with the liberty to the appellants to take recourse to such remedy as may be available to them in law.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- K. SAILESHI
DEPUTY REGISTRAR /

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI VIJAY B. PAROPAKARI, Advocate [OPUC]
2. One CC to SRI C. BUCHI REDDY, Advocate [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR
GJP

gp

¹ AIR 1963 SC 1909

² 2003 (4) ALD 449 (DB)

HIGH COURT

DATED: 19/12/2024

JUDGMENT

WA.No.1402 of 2024



**DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

(7)

fp
7/1/25